

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR ATTENTION OF THE CREDITORS OF
M/s INDO INTERNATIONAL TOBACCO LIMITED.

| RELEVANT PARTICULARS | | |
|----------------------|---|---|
| 1. | Name of Corporate Debtor | Indo International Tobacco Limited |
| 2. | Date of incorporation of corporate debtor | 18-05-2017 |
| 3. | Authority under which corporate debtor is incorporated / registered | RoC-Delhi |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U16000DL2017PLC317682 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Unit No. 912 & 914, 9 th Floor DLF Tower-A, Jasola District Centre New Delhi -110025 |
| 6. | Insolvency commencement date in respect of corporate debtor | Order pronounced on 20 th June, 2022. Order received on 22 nd June, 2022 |
| 7. | Estimated date of closure of insolvency resolution process | 19 th December, 2022 on the basis of date of order received. |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | IP CA Harish Kumar Gupta IBBI Regn. No. -IBBI/IPA-001/IP-P01678/2019-2020/12644 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | SH-40/572, IInd Floor, (Near Milan Cinema), New Moti Nagar, New Delhi – 110015 Email: hkg_asl@yahoo.co.in |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Correspondence Address : 1413-1416, 14 th Floor, 6, Devika Tower, Nehru Place, New Delhi-110029 Email: cirpindoint@gmail.com |
| 11. | Last date for submission of claims | 06 th July, 2022 on the basis of date of order received. |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Nil |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | N.A. |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | N.A. |

Notice is hereby given that the National Company Law Tribunal, Benach – IV, New Delhi has ordered the commencement of Corporate Insolvency Resolution Process of **M/S INDO INTERNATIONAL TOBACCO LIMITED** on 20.06.2022. (Order received on 22.06.2022)

The creditors of **M/s INDO INTERNATIONAL TOBACCO LIMITED**, are hereby called upon to submit their claims with proof on or before **06th July, 2022** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.


IP CA Harish Kumar Gupta
Date: 22nd June, 2022
Place: New Delhi

